

villages of the taluqa whenever the Raja refuses an application for permission to break-up land, he shall refer the case for the confirmation of the Deputy Commissioner.

5. The Raja shall keep such registers as the Deputy Commissioner may direct in which to record the trees and bamboos granted to right-holders, whether free or at Zamindari rates. In these registers the Raja shall record all trees and bamboos cut for the use of the State or of the Raja and his family.

6. The Raja will continue to realise the grazing fees from gaddies at the rate fixed by the Govt. and will pay as hereto-fore Rs.60/- to Government on account of the Government share for fees realised in Khalsa villages provided that this arrangement is subject to revision at the Land Revenue Settlement.

7. The Raja will dispose of applications made by traders or others for the purpose at full rates of trees, bamboos or other forest produce, subject to the following conditions:--

- (a) He may sell to traders only the trees that have been marked for this purpose by the Forest Department.
- (b) He shall keep the sales of bamboos within the limits in regard to number and locality fixed by the Forest Department.
- (c) He shall sell trees and bamboos at the rates approved by the Forest Department.

8. The Raja may continue to give licenses to non-right holders:--

1. to take dry wood.
2. to take grass and patra.
3. to graze their cattle.
4. to take taur leaves.

5. to take the leaves of the chil for tinning.

6. to take stones for grinding mills.

7. to take lime stone.

9. The Raja shall keep a register showing all receipts from the sale of timber, bamboos and other forest produce whether to zamindars or to traders and also the Income from licences under paragraph 7. Of this, income the Raja is entitled to receive three-fourth and Govt. to receive one fourth.

Centre for Research in High Altitude Medicines

*512. SHRI P. NAMGYAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Starred Question No. 362 on 20 August, 1987 regarding study on lung functions at high altitude and state:

(a) when the proposed Centre for Research in High Altitude Medicines will be set up in Ladakh;

(b) whether the details regarding site selection and budget allocations for the project have since been made; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) to (c). No proposal is under consideration of the Government for setting up Centre for Research in High Altitude Medicines in Ladakh.

Incidence of Tetanus Deaths

*513. SHRI R. M. BHOYE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any survey has been conducted regarding the incidence of tetanus deaths in the country;

(b) whether the World Health Organisa-